

**IN THE INCOME TAX APPELLATE TRIBUNAL,
CUTTACK BENCH, CUTTACK**

**BEFORE S/SHRI N.S SAINI, ACCOUNTANT MEMBER
AND PAVAN KUMAR GADALE, JUDICIAL MEMBER**

ITA No.437/CTK/2015
Assessment Year : 2010-2011

V.Sugnana Kumari deo, Nirmaljhara, Khalikote, Ganjam	Vs.	DCIT, Berhampur Circle, Berhampur
PAN/GIR No.ACNPV 3427 B		
(Appellant)	..	(Respondent)

Assessee by : None
Revenue by : Shri D.K.Pradhan, DR

Date of Hearing : 29/08/ 2017
Date of Pronouncement : 29/08/ 2017

ORDER

Per N.S.Saini, AM

This is an appeal filed by the assessee against the order of the CIT(A)—1, Bhubaneswar dated 14.8.2015 for the assessment year 2010-2011.

2. The appeal was fixed for hearing on 26.7.2017 when Id A.R. sought time to file the paper book. Therefore, the case was adjourned to 29.8.2017 and both the parties were informed in the court. However, on 29.8.2017, when the matter was called for hearing, no one appeared on behalf of the assessee nor any application for adjournment was filed. It is therefore inferred that the assessee is not interested in pursuing the appeal which is hereby dismissed for non-prosecution following the order

of the Delhi Bench of the Tribunal in the case of CIT vs. Multiplan India (P) Ltd. (1991) 38 ITD 320 (Del).

3. In the result, appeal filed by the assessee is dismissed.

Order pronounced in the open court on 29 /08/2017.

Sd/-

sd/-

(Pavan Kumar Gadale)
JUDICIALMEMBER

(N.S Saini)
ACCOUNTANT MEMBER

Cuttack; Dated 29 /08/2017

B.K.Parida, SPS

Copy of the Order forwarded to :

1. The appellant : V.Sugnana Kumari deo,
Nirmaljhara, Khalikote, Ganjam
2. The Respondent. DCIT, Berhampur Circle,
Berhampur
3. The CIT(A)-1, Bhubaneswar
4. Pr.CIT-1, Bhubaneswar
5. DR, ITAT, Cuttack
6. Guard file.

//True Copy//

BY ORDER,

SR.PRIVATE SECRETARY
ITAT, Cuttack